GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2426 ANSWERED ON:25.07.2014 CHILDREN HOMES

Chavan Shri Harishchandra Deoram; Dubey Shri Nishikant; Kodikunnil Shri Suresh; Mahajan Smt. Poonam; Ranjan (Pappu Yadav) Shri Rajesh; Ranjan Smt. Ranjeet

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children homes/orphanages/juvenile homes/asylums sanctioned and functional in the country along with the number of beneficiaries inmates therein, as on date, State/UT-wise;
- (b) whether the Government has taken note of overcrowding, unhygienic conditions, missing of children particularly girls, locking up of children and other atrocities against children in the said homes/ orphanages/asylums;
- (c) if so, the details thereof, State/UT-wise for the last three years and the current year along with the action taken/being taken by the Government in such cases;
- (d) the funds sanctioned to such homes/orphanages/asylums along with its utilisation during the said period, State/UT-wise;
- (e) whether the cases of alleged irregularities including misappropriation of funds and in their functioning have come to the notice of the Government, if so, the details thereof including the number of such cases reported during the said period, State/UT-wise; and
- (f) the corrective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a): The State-wise details of number of various types of Homes and Specialised Adoption Agencies (SAAs) provided financial assistance under the Integrated Child Protection Scheme (ICPS) is at Annex-I.
- (b) & (c): To improve the quality services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Homes under the Integrated Child Protection Scheme (ICPS). The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under. The data regarding overcrowding, unhygienic conditions, missing of children particularly girls, locking up of children in such Homes are not maintained centrally.
- (d): The State-wise and year-wise details of funds sanctioned for such Homes during the last three years and the current year is at Annex-II. The funds released are generally utilised, however, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.
- (e): No, Madam.
- (f): Does not arise.